

FROM NO. 4
(SEE RULE 42)

SENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No. /

Mise Petition No. /

Contempt Petition No. 23 12/02 in O.A. 166/98

Review Application No. /

Applicants. Sachit Goala

-Vs-

Respondent(s) Chandrapit Saikia

Advocate for the Appellant(s) M. Chanda,

B. K. Shimu, Ray & C.

Advocate for the Respondent(s) S. S. Sharma

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition has been filed by the Counsel for the petitioner praying for initiation of a Contempt proceeding against the alleged Contemtary for non compliance of the judgement and order dated 16.5.2001 in O.A. 166/98 passed by this Hon'ble Tribunal.	7.6.02	I Heard Mr. M.Chanda, learned counsel for the applicant. I Issue notice to show cause as to why the Contempt proceeding shall not be initiated. I List on 4.7.2002 for orders. I K. K. Sharma Member
Laid before the Hon'ble Court for further orders.	4.7.	I Due to court's absence at Agartala, the case is adjourned to 18.7.2002. I K. K. Sharma Member
<u>For Section Officer</u>	18.7.2002	4.7. We accept the service. List the case on 5.8.2002. I K. K. Sharma Member
Notice prepared and sent to D.O.F. for this Respondent No 2 by Regd A.M. D.O. No 1216/16 Add. 11/6/02	bb	I K. K. Sharma Member

No reply has been
billed.

By
28/8/02.

5.8.02 On the prayer of Mr. S.Sarma, learned counsel for the Respondents, further three weeks time is allowed to the Respondents to file reply, if any.

List on 30.8.2002 for orders.

IC Usha

Member

Vice-Chairman

mb

30.8.02 List on 30.9.02 to enable the respondents to file written statement.

Vice-Chairman

lm

30.9.02 List again on 12.11.2002 to enable the respondents to file reply on the prayer made by Sri S.Sarma, learned counsel for the respondents.

By
11.10.02

IC Usha

Member

Vice-Chairman

mb

12.11.02 Heard Mr. M.Chanda, learned counsel for the applicant and also Mr. S.Sarma, learned counsel for the respondents.

It has been stated, that the judgment and order passed by this Tribunal dated 16.5.2001 in O.A. No. 166/98 is under examination in the High Court and also stated that the order has been suspended.

In that view of the matter, the C.P. stands dropped.

IC Usha

Member

Vice-Chairman

mb